

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.4825-4826 OF 2009

COMMR.OF CEN.EXC.& CUSTOMS ,BHOPAL

APPELLANT

VERSUS

M/S.JAIN BROTHERS & ANR.

RESPONDENTS

WITH

CIVIL AAPPEAL NOS.1340-1342 OF 2010

COMMR.OF CENTRAL EXCISE ,INDORE

APPELLANT

VERSUS

M/S.AMERICAN COLOUR LAB ETC.

RESPONDENTS

O R D E R

We have heard learned counsel for the parties to the lis.

The Civil Appeals are dismissed. No costs.

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
JULY 30, 2012
ITEM NO.3

COURT NO.8

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 4825-4826 OF 2009

COMMR.OF CEN.EXC.& CUSTOMS ,BHOPAL

Appellant (s)

VERSUS

M/S JAIN BROTHERS & ANR.
(office report for direction)

Respondent(s)

WITH Civil Appeal NOS. 1340-1342 of 2010
(office report for direction)

Date: 30/07/2012 These Appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s) Mr.Arijit Prasad, Adv.
Mr.D.L.Chidananda,Adv.
Mr.Arjun Krishnan, Adv.
For Mr.A.K.Sharma,Adv.
For Mrs Anil Katiyar,Adv.
For Mr. B. Krishna Prasad, Adv.

For Respondent(s) Mr.Ragvesh, Adv.
For Mr. P.S.Sudheer,Adv.

UPON hearing counsel the Court made the following
O R D E R

Heard learned counsel for the parties to the lis.

The Civil Appeals are dismissed. No costs.

(G.V.Ramana)
Court Master
(signed order is placed on the file)

(Vinod Kulvi)
Court Master